

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 244/TT/2017

- Subject** : Approval of transmission tariff for 2016-19 period for 33/220kV, 80/100 MVA GIS Substation Phojal along with 220kV D/C LILO Transmission line.
- Date of Hearing** : 31.5.2018
- Coram** : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner** : Himachal Pradesh Power Transmission Corporation Ltd. (HPPTCL)
- Respondents** : Kanchanjunga Power Company Pvt. Ltd. and 5 others
- Parties present** : Dr. Seema Jain, Advocate, HPPTCL
Shri I.P. Singh, HPPTCL
Shri R.K. Dhiman, HPPTCL
Shri Sanjay Sen, Senior Advocate, KPCPL
Shri Hemant Singh, Advocate, KPCPL
Shri Nishant Kumar, Advocate, KPCPL
Shri Matrugupta Mishra, Advocate, KPCPL
Ms. Ankita Bafna, Advocate, KPCPL
Ms. Shikha Ohri, Advocate, KPCPL
Shri Vijay, Advocate, KPCPL
Ms. Swapna Seshadri, Advocate, HPSEBL

Record of Proceedings

Learned counsel for the petitioner submitted that the instant petition has been filed for determination of tariff for 33/220kV, 80/100 MVA GIS Sub-station Phojal along with 220 kV D/C LILO transmission line from Phojal Sub-station to LILO point at Patlikul with 220 kV D/C AD hydro transmission line connecting at 400 kV Sub-station of PGCIL at Nalagarh, Himachal Pradesh for the 2016-19 period. The instant asset was put under commercial operation on 5.6.2016 and is used by Kanchanjunga Power Company Private Limited (KPCPL), Everest Power and Himachal Pradesh State Electricity Board Limited (HPSEBL) for transfer of power and it is an inter-State transmission line. Learned counsel further submitted that the auditors balance sheet is based on actual expenditure on normative and on pro-rata basis.



2. The Commission directed the petitioner to obtain a certificate from the RPC stating that the instant line is an inter-State transmission line.
3. The Commission also directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 30.6.2018:-
 - a. Supporting documents in respect of COD of the instant asset;
 - b. Memorandum in respect of Investment Approval for the instant asset i.e. Transmission Line and Sub-station, approved by the Board of the Company;
 - c. Approved apportioned cost and allocation of loans for the asset;
 - d. Audited capital cost of the instant assets as on COD and for the year-wise Additional capitalization, under various heads, for both the assets;
 - e. Submit the legible copy of loan agreement mentioning details of date of drawl of loan, Interest rate and Repayment Schedule of the loan;
 - f. Year-wise discharge of Interest During Construction (IDC) and Incidental\ Expenditure During Construction (IEDC), in cash basis and accrual basis, along with IDC & IEDC calculations, for both the asset; and
 - g. Year-wise details of Initial Spares discharged among Transmission Line and Sub-station, separately.
4. The Commission further directed the respondents to file their reply by 18.7.2018 and the petitioner to file rejoinder, if any, by 31.7.2018 The Commission further directed the parties to comply with the directions within the specified time and observed that no extension of time shall be granted.
5. The Commission directed to list the petition on 21.8.2018 for final hearing.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

